

to create a further problem, let the go in for review. But as far as the people of Banaras are concerned, let the two communities plus your good self see that apart from the judgment the problem is solved amicably.

AN HON. MEMBER: . . . erroneous

SHRI BAHARUL ISLAM (Assam): Sir, originally the judgment was given not by the Supreme Court but earlier by the High Court and the lower courts etc. etc. Now these matters are coming up before the Supreme Court against orders under section 144 of the Criminal Procedure Code for immediate prevention of the breach of peace. Therefore, what the Supreme Court has been doing and what I learnt from Brother Judges naturally is to see that peace is not breached.

Therefore, the meaning of the direction was to carry out the orders of the original court and to give possession in favour of that party in whose favour the earlier court had been directed. After the Muslims lost the Moghul Empire, the two sects are now quarrelling over number of small things, over a graveyard, a mosque or an imambara but that would not bring back their Moghul Empire. I respectfully submit that the best course will be for both the parties not to go to the Supreme Court, but to elect arbitrators from each side, and then to come to an amicable settlement.

श्री उपसभापति : माननीय सदस्यों ने जो चिन्ता व्यक्त की है वह सारे सदन की चिन्ता है और गड़े मुर्दे उखाड़ना कोई अच्छी बात नहीं है। कृपया करके गड़े मुर्दे उखाड़ने का प्रयास न कीजिए। आपसे यह चाहुता हूँ कि शांति व्यवस्था बनाए रखने का प्रयास होना चाहिये। जैसा आपने कहा सरकार उस पर सोचे कि इस पर क्या कुछ हो सकता है। सरकार वह सोचे और उसे करे।

श्री जगदीश प्रसाद माथुर : यह सरकार के रूप में कहा है या सामान्य

श्री उपसभापति : जिसमें आप समझिये।

REFERENCE TO THE ALLOTMENT OF MARUTI CAR TO MEMBERS OF PARLIAMENT ON PRIORITY BASIS

SHRI SHYAM SUNDAR MOHAPATRA (Orissa): Mr. Deputy Chairman, I am going to raise a very important point for your consideration. It is about Maruti Car which has become a very talked-about automobile in the context of present day automobile prices.

Sir, when computer was used to find out the names for giving priority, I saw my name in the Indian Express that a former General Secretary of the Congress Party is at No. 14,000 and Mr. D. V. Kapur, Secretary of Industry is at about the same number and I was given to understand that the car will be available to me in the course of one year. I have now got a letter from the Chairman of Maruti cars, Mr. Krishnamoorthy that my turn will come sometime in the middle of 1980, by the time I cease to be a Member of this House.

SHRI MANUBHAI PATEL (Gujarat): You are still lucky.

SHRI SHYAM SUNDAR MOHAPATRA: We were given to understand that parts will come from Japan and will be assembled and the buyers will be at ease and that it is going to solve the automobiles problem in our country being faced by us, the middle-class people, and I include you also as one among us.

MR. DEPUTY CHAIRMAN: But my number is earlier.

SHRI SHYAM SUNDAR MOHAPATRA: You are very lucky; maybe, Vice-President was there

MR. DEPUTY CHAIRMAN: No, no; that was all computerised.

SHRI SHYAM SUNDAR MOHAPATRA: Because it is a national project, and for years and years we have discussed Maruti in both Houses of Parliament, and...

MR. DEPUTY CHAIRMAN: And so you should get some remuneration for discussion.

SHRI SHYAM SUNDAR MOHAPATRA: (The Government took up this project in its hands. Members of Parliament should get a priority. This is only one vehicle to which we can look for comfort, because it is within fifty thousand rupees and we can approach the bank for loan also. We cannot touch Hindustan Motors; we cannot touch this Padmini Fiat or others: I request hon. Deputy Chairman to impress upon the Government...

MR. DEPUTY CHAIRMAN: You are making quite a good speech.

SHRI SHYAM SUNDAR MOHAPATRA: Election is very near, and I echo the feelings of the whole House, and yourself also. So kindly bring it to the notice of the Government...

श्री लाडली मोहन निगम : (मध्य प्रदेश) : सरकार का कर्ज किस लिये है ?

श्री उप सभापति : यह सजेशन इनका है ।

SHRI MANUBHAI PATEL: Not only echoing; I am supporting his case because when the cars were exhibited here in the premises of Parliament House before MPs, an understanding was given that MPs will be treated in the VIP list, that they will be given the cars from the manufacturers' quota after they have made the deposits. What the computer has allotted my number will also come in 1966. We were

as on the VIP list and the cars will be released to them from that quota. Kindly convey the feelings of the Members of Parliament to the Industry Minister.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : मैं उनकी बात का समर्थन करता हूँ और यह निवेदन करता हूँ कि जो मम्बर रिटायर हो रहे हैं उनके रिटायरमेंट में पहले यह गाड़ी दे दी जाए ।

श्री लाडली मोहन निगम : मैं अपने को दर्ज करना चाहता हूँ कि यह मुविधा संसद सदस्यों को नहीं मिलनी चाहिये ! संसद सदस्य कोई विशेष किस्म के जानवर नहीं हैं । वे भी देण का हिस्सा हैं । जैसा आम जनता को मिले उसी तरह से संसद सदस्यों को मिले । यह मैं दर्ज करना चाहता हूँ ।

श्री श्याम सुन्दर महापात्र : बैंक से लोन लेकर परीदेगे ।

श्री जगदीश प्रसाद माथुर : निगम जी की बात मानी जाए तो एम० पी० जी० को कोई मुविधा नहीं मिलनी चाहिये ।

SHRI MANUBHAI PATEL: Sir, there should not be any misunderstanding. I am not asking for any favour. It should be on par with others. The only thing is that it should be given from the manufacturers' quota. This is all. The other terms are the same. Payment etc. is the same. We do not want any concession.

SHRI DINESH GOSWAMI (Assam): I am making the matter clear. Knowing fully well that I am not going to get it before April, I have asked for the withdrawal of the